

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-91/1994(Pt.)/6096/A

From :- Shri Saptarshi Garg,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri R. Goswami,  
Member,  
MACT, Sonitpur, Tezpur.

Dated Guwahati the 23<sup>rd</sup> November, 2021.

Sub: Earned Leave and headquarter leave permission.

Ref:- Your Letter No. MACT(S)/646, dtd. 18.11.2021.

Sir,

With reference to the above, I am directed to inform you that you have been granted **four days Earned Leave w.e.f. 23.11.2021 to 26.11.2021 (suffixing 27.11.2021 and 28.11.2021) along with permission to leave the headquarter, with the official vehicle, at your own cost, w.e.f. the evening of 22.11.2021 till the morning of 29.11.2021, subject to submission of your latest leave admissibility report form the office of the Accountant General (A&E).** Further, you have been allowed to handover charge to the District & Sessions Judge, Tezpur on 22.11.2021 afternoon before proceeding on leave.

Yours faithfully,

Sd/-

6097 **JT.REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-91/1994(Pt.)/6097-A, dated 23.11.2021

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A copy of duly filled in leave application in prescribed format of the concerned officer is enclosed herewith for necessary action from your end.
2. The District & Sessions Judge, Sonitpur, Tezpur.
3.  The Project Manager, Gauhati High Court, Guwahati.

23/11/21  
**JT.REGISTRAR (VIGILANCE)**

Rds